

Amendment  
of section 6.

4. In section 6 of the Criminal Law Amendment Act, 1952, in clause (a) of sub-section (1), after the words and figures "under section 161", the words and figures "section 162, section 163, section 164," shall be inserted.

XLVI of  
1952.

THE RAILWAY STORES (UNLAWFUL POSSESSION)

ACT, 1955

ACT NO. 51 OF 1955

[24th December, 1955]

An Act to provide for the extension of the law relating to the punishment of the offence of unlawful possession of railway stores, as now in force, to the whole of India and to re-enact its provisions.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

Short title,  
extent and  
commence-  
ment.

1. (1) This Act may be called the Railway Stores (Unlawful Possession) Act, 1955.

(2) It extends to the whole of India.

(3) It shall come into force on 'such date' as the Central Government may, by notification in the Official Gazette, appoint.

Definition.

2. In this Act, 'railway stores' means any article—

(a) which is the property of any railway administration; and

(b) which is used or intended to be used in the construction, operation or maintenance of a railway.

Unlawful  
possession  
of railway  
stores.

3. If any person is found, or is proved to have been, in possession of any article of railway stores reasonably suspected of being stolen or unlawfully obtained, and cannot account satisfactorily how he came by the same, he shall be punishable with imprisonment for a term which may extend to five years, or with fine, or with both.

Repeals and  
savings.

4. (1) The Railway Stores (Unlawful Possession) Ordinance, 1944, is hereby repealed.

XIX of 1944.

(2) If, immediately before the commencement of this Act, there is in force in any part B State, to which this Act now extends, any law which corresponds to this Act, that corresponding law also shall, on such commencement, stand repealed.

<sup>1</sup>5th April, 1956 vide Notification No. E. 530 D/T 3 dated 5-4-56 Gazette of India Extraordinary Part II Sec. 1 p-533.

see India Code,  
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X of 1897. (3) Section 6 of the General Clauses Act, 1897, shall apply to the repeal by this Act of the Railway Stores (Unlawful Possession) Ordinance, 1944, or of any corresponding law as if the Ordinance or the corresponding law, as the case may be, were an enactment.

THE PREVENTION OF DISQUALIFICATION (PARLIAMENT AND PART C STATES LEGISLATURES) AMENDMENT ACT, 1955

ACT No. 52 OF 1955

[24th December, 1955]

An Act further to amend the Prevention of Disqualification (Parliament and Part C States Legislatures) Act, 1953.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

1. This Act may be called the Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Act, 1955.

1 of 1954 2. In section 4 of the Prevention of Disqualification (Parliament and Part C States Legislatures) Act, 1953, for the words and figures "31st day of December, 1955", the words and figures "31st day of December, 1957" shall be substituted.

THE DELHI (CONTROL OF BUILDING OPERATIONS) ACT, 1955

ARRANGEMENT OF SECTIONS

SECTIONS

1. Short title, extent, commencement and duration.
2. Definitions.
3. The Delhi Development Provisional Authority.
4. Declaration of controlled area.
5. Power to issue directions in respect of controlled areas.
6. Control of development and building operations in controlled areas.
7. Application for permission.

*Repealed by Act 61 of 1957*

*deemed to have repealed*